

SL. NO. 862/20.24

**Before the National Green Tribunal, Eastern Zone Bench, Kolkata**

**Original Application 49/2024/EZ**



Ankur Sharma

...Applicant

Versus

The State of West Bengal and others.

....Respondents

**BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS**

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 8, STATE WATER**

**INVESTIGATION DIRECTORATE, WITH THE ORDER OF THE HON'BLE**

**GREEN TRIBUNAL, EASTERN ZONE, ORDER DATED 14.03.2024**

I, Shri Arindam Ghosh, son of Late Binoy Kumar Ghosh , aged about 59 years, by faith: Hindu, by occupation- Government Service, now posted as Director, State Water Investigation Directorate (SWID), under Water Resources Investigation & Development Department, Government of West Bengal having its office at Nirman Bhawan (3<sup>rd</sup>Floor), Bidhannagar, Kolkata – 700091, do hereby solemnly affirm and state as follows:-

1. I am working as Director, in the office of the State Water Investigation Directorate, under Water Resources Investigation & Development Department, Government of West Bengal and I have made myself acquainted with the facts and circumstances of this case and am competent to affirm this affidavit.

**25 APR 2024**



2. That by an order dated 14.03.2024 the Hon'ble National Green Tribunal, Eastern Zone, Kolkata, was pleased to direct the respondents to file counter-affidavit.

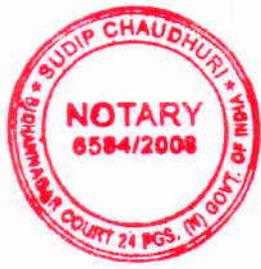
3. That this affidavit is being affirmed in pursuant to the solemn order passed by the Hon'ble Tribunal on 14.03.2024.

4. That as per the report submitted by the Geologist and Member Secretary, District Level Groundwater Resources Development Authority (D.L.A.), South 24 Pargana, vide Memo No. 169/ NGT/S24 Pgs, dated 16.04.2024 along with the detailed list of Industries, as per the provision of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005 and Rules 2006, 11 nos. of Permit (for new wells) and 16 nos. of certificate of Registration (for existing wells before 15<sup>th</sup> September, 2005) have been granted in the name of M/s M. L Dalmiya & Co Ltd.

Moreover, another 11 nos. of Permits and 16 nos. of certificate of Registration have been given to different industries located within the premises of Kolkata Leather Complex (KLC). The detailed list along with the above mentioned letter is annexed herewith and marked as **Annexure- A**.

5. That the Geologist and Member Secretary, D.L.A., South 24 Parganas have conducted random visit in the industries present within the premises of KLC (Kolkata Leather Complex) in a regular basis and served "Stop Functioning Notice" and "Penalty Notice" to the industries those who have extracted groundwater illegally without Permit/ Certificate of Registration, as per the provisions of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005 and Rules 2006.

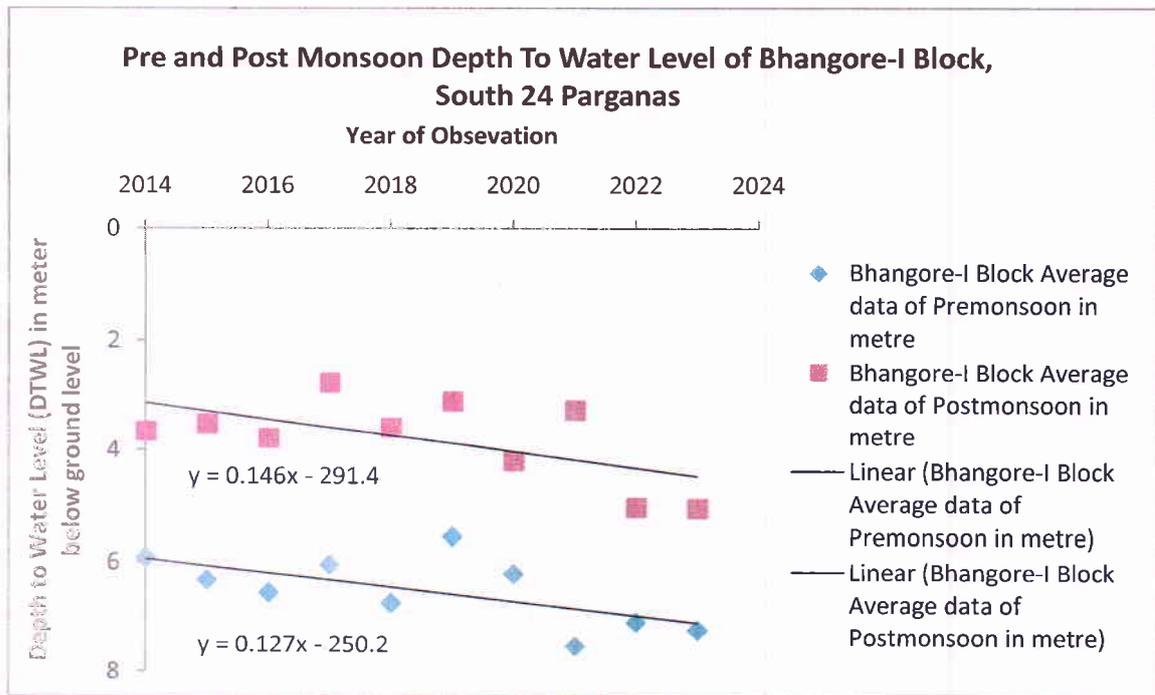
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The detailed list of raid/ re-visit along the letter vide Memo No. 169/ NGT/S24 Pgs, dated 16.04.2024 and the copies of the “Stop Functioning Notice” along with the “Penalty notice” is annexed herewith and marked as **Annexure-B**.

6. That as per the trend analysis of average Depth to Groundwater Level (DTWL) Data of both Pre Monsoon and Post Monsoon season from 2014 to 2023 (collected by SWID), it is found that in Bhangar-I Block, the Depth to Groundwater Level shows a very gentle declining trend in both the season (around 12cm/year in Pre monsoon and around 14cm/year in Post Monsoon). Moreover, with proper implementation of the West Bengal Ground Water Resources (Management, Control and Regulation) Act, 2005 and Rules 2006, S.W.I.D. is trying to sensitize people for judicious use of this precious resource.

**Trend Analysis of Average Depth to Ground Water Level (in metre below ground level)**



25 APR 2024

**Average Depth to Ground Water Level (in metre below ground level)**

Year	2014	2015	2016	2017	2018	2019	2020	2021	2022	2023
Average data of Pre monsoon (bgl in metre)	5.93	6.33	6.55	6.05	6.74	5.55	6.21	7.52	7.08	7.22
Average data of Post monsoon (bgl in metre)	3.67	3.54	3.80	2.78	3.60	3.12	4.21	3.28	5.04	5.05

7. That the undersigned submits that yearly two times chemical analysis (pre-monsoon and post- monsoon seasons) of the water samples have been done by State Water Investigation Directorate (S.W.I.D), where detection of Arsenic, as a toxic chemical, in groundwater samples have been done. As per the published report of the S.W.I.D, Bhangar-I block is declared as Arsenic affected.

8. That the answering respondent states that the State Water Investigation Directorate (S.W.I.D.) under Water Resource Investigation & Development Department (W.R.I. & D.D.), Government of West Bengal is a multi-disciplinary organization having several disciplines like Engineering, Chemical, Geological, Meteorological, Hydrological and Geo-Physical which functions in an integrative manner. As per West Bengal Ground Water Resources (Management, Control & Regulation) Act 2005, State Water Investigation directorate through State Level Authority (SLA)/ District Level Authority (DLA)/ Corporation Level Authority (CLA) grants permission [under section 7 & 8 of Act & Rule 9(3) & 10(5)] for Ground water withdrawal after considering both quantitative and qualitative aspects.

The Hydro-geological and hydro-chemical studies carried out in the areas having arsenic infested (Ground Water) aquifers indicates that in majority of

25 APR 2024



cases, arsenic contamination owes its origin mainly to geogenic (Geological strata) sources. If any adverse shows in water quality reports (especially arsenic more than permissible limit) in a particular area, State Water Investigation Directorate restricts the permission through State Level Authority (SLA)/ District Level Authority (DLA)/ Corporation Level Authority (CLA) within the ambit of the West Bengal Ground Water Resources (Management, Control & Regulation) Act 2005 Act. SLA /DLA /CLA issue necessary guidelines and time to time instruction for the extraction of ground water in a restrictive way i.e. from alternative deeper layer or avail other sources of supply water and additionally suggest other viable remedial methods like installation of Arsenic removal plant for carrying out the purposes of the said Ground Water Act.

9. It is therefore prayed that the Hon'ble Tribunal may pass necessary order or further orders as it deem fit and proper in the interest of justice.

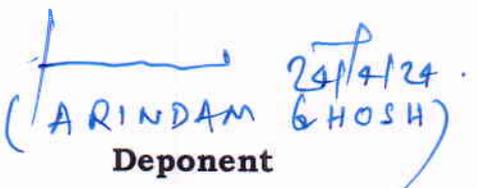
10. The statements made in paragraph 1 to 8 are based on information derived from the record which are usually kept and maintained by the answering respondents in the ordinary course of business and which I belief to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Sudip Kumar Dutta

  
Advocate

  
**S. CHAUDHURI**  
★NOTARY★  
GOVT. OF INDIA  
Regd. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs.

  
(ARINDAM GHOSH)  
**Deponent**

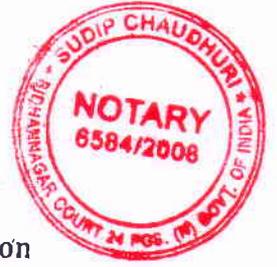
Director  
State Water Investigation Directorate  
Govt. of West Bengal

25 APR 2024

Government of West Bengal  
Office of the Geologist, Geological Sub-Division No. II/E  
District: South 24 Parganas

State Water Investigation Directorate

KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No.033-22255667, Email:geolswidsouth24pgs@gmail.com



Memo No. 169/NGT/S24 Pgs

Dated, South 24 Parganas, the 16.04.2024

To  
✓ The Director  
State Water Investigation Directorate &  
Chairperson, SLA  
Nirman Bhawan, 3<sup>rd</sup> Floor  
Salt Lake 700091

OFFICE OF THE DIRECTOR  
State Water Investigation Directorate

File No. ....

D. E. No. .... 725

Date..... 18-04-24

Sub: Report in connection with the O.A. 49/2024/EZ (NGT), Ankur Sharma vs the State of West Bengal and Ors  
Ref: LettervideMemo No. 423/NGT/South 24Pgs dated Kolkata, the 22.03.2024 of Director, SWID

Sir

As per your instruction a report on Kolkata Leather Complex, Bantala, Bhargore-I along with 6 nos annexures has been prepared and submitted for kind perusal.

Encl. As stated

Memo No. 169/1(3)NGT/S24 Pgs

Dated, South 24 Parganas, the 16.04.2024

Copy for information and necessary records to:

1. The District Magistrate and Chairperson, DLA, South 24 Parganas
2. The Superintending Geologist, Geological Circle & Member Secretary, SLA
3. The Senior Geologist, Geological Div. II, SWID, Burdwan

*SRK* 16/4/24  
Geologist-SWID & Member Secretary-DLGWRDA  
South 24 Parganas

*SRK* 16/4/24  
Geologist-SWID & Member Secretary-DLGWRDA  
South 24 Parganas



## Status Report on Kolkata Leather Complex as on 09.04.2024

**Kolkata Leather Complex (KLC)** is an industrial complex at Bantala in east Kolkata. It is in the block of Bhangore-I of South 24 Parganas district and has an area of about 1100 acres in favour of M/s **M. L Dalmiya & Co Ltd.**

M/s M. L. Dalmiya & Co. Ltd approached the District Level Ground Water Resources Development Authority (DLGWRDA), South 24 Parganas to obtain permission for groundwater extraction through Permit (for new wells) and registration (for existing wells). Accordingly, 11 nos of Permit (**Annexure-A**) and 16 nos of registration certificate (**Annexure-B**) have been issued by the DLGWRDA, South 24 Parganas to M/s M. L. Dalmiya & Co Ltd.

Additional 27 nos of (11permits+ 16 registrations) certificates were given to different industries (**Annexure-C and D**) located within the premises of KLC in their own name. It is learnt from the field survey that number of units having separate water extraction structure within the premise of KLC without having any statutory clearances. Accordingly, notice for illegal abstraction of Ground water has been served to some randomly visited units (**Annexure- 4**) in time-to-time basis and respective information has been shared to the DLGWRDA.

In 53<sup>rd</sup> DLA meeting dated 05.01.2022 it was resolved that an amount of Rs.5000/- to be imposed on spot to the units continuing ground water withdrawal without having any Permit (**Annexure-E**).

Before 53<sup>rd</sup> DLA Dated 05.01.2022, notice had been served to the applicants to stop functioning such illegal extraction of ground water in the district of South 24 Parganas (Sl no.17 to 21 under Annexure 4).

Submitted By

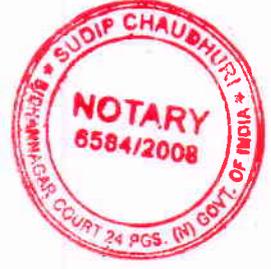
*Sch*  
16/4/2024

Geologist-SWID & Member Secretary-DLGWRDA  
South 24 Parganas

Permit issued to M/s M.L. Dalmiya & Co Ltd  
 Block: Bhargore I  
 District: South 24  
 Parganas

Annexure- A

Sl. No.	Name Of User	Mouza/J.L. No.	Size (mmXmm)	Discharge (m <sup>3</sup> /hr)	Running Hours	H.P	Permit No.	Permit Issued On
P-01	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303500734 0000001 TME	06-07-11
P-02	M/S M.L. Dalmiya & Co Ltd	Karaidanga/ 32	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303200247 0000001 TME	06-07-11
P-03	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303501364 0000001 TME	06-07-11
P-04	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303500682 0000001 TME	06-07-11
P-05	M/S M.L. Dalmiya & Co Ltd	Karaidanga/ 32	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303200267 0000001 TME	06-07-11
P-06	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303500226 0000001 TME	06-07-11
P-07	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303500086 0000001 TME	06-07-11
P-08	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303500090 0000001 TME	06-07-11
P-09	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303500711 0000001 TME	06-07-11
P-10	M/S M.L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	12hrs/day	15	P 160303501365 0000001 TME	06-07-11
P-11	M/S M. L. Dalmiya & Co Ltd	Gangapur/35	300mm x 200mm	90m <sup>3</sup> /hr	10hrs/day	20	P 170303200000 0030609 TME	03-06-14



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Registration issued to M/s M.L. Dalmiya & Co Ltd.

Annexure- B

Block: Bhangore I District: South 24 Parganas

Sl. No.	Name Of User	Mouza/J.L. No.	Size (mmXmm)	Discharge (m <sup>3</sup> /Hr)	Runn ing Hours	H.P	Registration No.	Registration Issued on
R-1	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035003860000001THE	29.09.2008
R-2	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	135	12	27	R1603035003030000001THE	04.03.2011
R-3	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035002630000001THE	04.03.2011
R-4	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035009030000001THE	04.03.2011
R-5	M/s M.L. Dalmiya & Co Ltd	Karaidanga/32	300X200	125	12	27	R1603032002540000001THE	04.03.2011
R-6	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035006430000001THE	04.03.2011
R-7	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035002390000001THE	04.03.2011
R-8	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	120	12	27	R1603035000910000001THE	04.03.2011
R-9	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035007080000001THE	04.03.2011
R-10	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	130	12	27	R1603035007500000001THE	04.03.2011
R-11	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035003840000001THE	04.03.2011
R-12	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035002420000001THE	04.03.2011
R-13	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035003340000001THE	04.03.2011
R-14	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035009150000001THE	04.03.2011
R-15	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035009300000001THE	04.03.2011
R-16	M/s M.L. Dalmiya & Co Ltd	Gangapur/35	300X200	125	12	27	R1603035013670000001THE	04.03.2011

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Permit issued to individual units (other than M/s M.L. Dalimiya & Co Ltd.)

District: South 24

Block: Bhagore I

Paraganas

Annexure- C

Sl. No.	Name Of User	Mouza/J.L. No.	Size (mmXmm)	Discharge (m <sup>3</sup> /Hr)	Running Hours	H.P	Permit No.	Permit Issued On
P-12	PATRAMABIS LEATHER INDUSTRIES, Purnendu Patranabis	Gangapur/35	13.7m	7m <sup>3</sup> /hr	6 hrs	1.5	P 160303501354 00000004 TSE	28/04/09
P-13	ESSEM CHEMICAL INDUSTRIES	Karaidanga/ 32	20m	3.6	6	2.5	P 160303500643 00000001 TSE	25/03/09
P-14	HOW FA TANNERY	Gangapur/35	160ft	18	6	3.5	P 160303500682 00000006 TSE	25/03/09
P-15	AUA LEATHER COMPANY	Karaidanga/ 32	122m	2	6	5	P 160303500682 00000005 TSE	25/03/09
P-16	O. S. SPLIT JOB WORKS	Gangapur/35	30m	10m <sup>3</sup> /hr	1hr/day	3	P 160303500750 00000001 TSE	06-01-10
P-17	WINSOME LEATHERS INTERNATIONAL TANNING SYNDICATE	Gangapur/35	155m	20m <sup>3</sup> /hr	3hrs/day	5	P 160303501354 00000001 TSE	06-01-10
P-18	ABSHAR INTERNATIONAL	Gangapur/35	135	5m <sup>3</sup> /hr	1hr/day	3.5	P 160303500314 00000001 TSE	06-01-10
P-19	COGNIZANT TECHNOLOGY SOLUTION (I) PVT LTD	Karaidanga/ 32	30	15m <sup>3</sup> /hr	2hrs/day	3.5	P 1603035000000075002TSE	06-01-10
P-20	LUMENS LEATHERS INDIA LTD	Gangapur/35	25m	42m <sup>3</sup> /hr	6hrs/day	7.5	P 160303500202 00000001 TLE	03-03-10
P-21	Technopolish Infrastructure Pvt Ltd	Gangapur/35	12m	28m <sup>3</sup> /hr	6hrs/day	1.5	P170303500011 0002501TSE	19-05-17
P-22		Karaidanga/ 32	18	6	3	2	P17030320016300000003TSE	16-06-22

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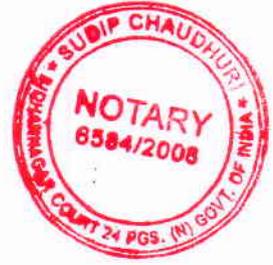


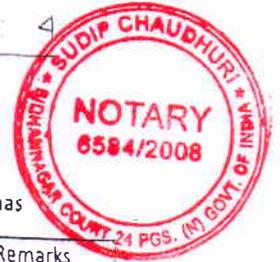
Registration issued to individual units (other than M/s. M. L. Dalmiya & Co Ltd.)

Annexure- D

Block: Bhangore I Distrist: South 24 Parganas

Sl. No.	Name Of User	Mouza/J.L No.	Size (mmXmm)	Discharge (m <sup>3</sup> /Hr)	Runni ng Hours	H.P	Registration No.	Registration Issued on	
R-1	S. S. Trading Company	Gangapur/35	100x37.5	2	Maximum 2-6 hrs/ Day	1.5	R1603032007490000001WSE	29.09.2008	
R-2	M.S Top Tans	Gangapur/35	101.6x35.06	27		5	R1603032006500000001TSE	29.09.2008	
R-3	Top Tans	Gangapur/35	152.4x101.6	18		5	R1603032007480000001TSE	29.09.2008	
R-4	Iqbal Ahmed & Co.	Gangapur/35	100x75	2		1.5	R1603032006820000001WSE	29.09.2008	
R-5	International Overseas Exporter								
R-6	Superior Trading	Gangapur/35	150x100	30		5	R1603032007490000002WSE	29.09.2008	
R-7	Labbaik International	Gangapur/35	37.5x100	2		1.5	R1603032007500000001TSE	29.09.2008	
R-8	Citizen Leather	Gangapur/35	203.2x101.6	12		5	R1603032013540000003WSE	29.09.2008	
R-9	Misbahul Haque and Co.	Gangapur/35	100X37.5	2		1.5	R1603032006820000002TSE	29.09.2008	
R-10	Reliable Leather Works	Gangapur/35	76X63.5	22.7		2	R1603032013540000003WSE	29.09.2008	
R-11	Arshi Leather	Gangapur/35	100X NM	12		3	R1603032003390000001WSE	29.09.2008	
R-12	M/s Hena Leather Co	Gangapur/35	37.5x100	12		3	R1603032013540000001WSE	29.09.2008	
R-13	Manira Leather Works	Gangapur/35	152X100	2		2	R1603032003390000002WSE	29.09.2008	
R-14	Tailien Tannery	Gangapur/35	150X100	1.1		3	R1603032006820000003WSE	29.09.2008	
R-15	Indian Tanning Industry Pvt. Ltd	Gangapur/35	150X150	15		5	R1603032006130000001WSE	29.09.2008	
R-16	Weihing Tannery	Gangapur/35	200X200	30		7.5	R1603032003600000001WSE	29.09.2008	
			NM	10	3.5	R1603035006820000004TSE	13.02.2009		





List of Raid/ Re Inspection done in Kolkata Leather Complex, Bantala, Bhangore I, South 24 Parganas

Sl. No.	Name of the units	Block	No of wells	Remarks
1	Index Safety products(P) Ltd.(gloves) (Own arrangement)	Bhangore I	1	Notice served
2	M/S Bajaj Chemicals	Bhangore I	2	Notice served
3	Kamal Chem ( Chemical Storage + Leather Finishing)	Bhangore I	1	Notice served
4	J. S Leather (Tannery)	Bhangore I	1	Notice served
5	Fortune Empire Global Pvt Ltd, (Chem godown)	Bhangore I	1	Notice served
6	Ye Fong (Tannery),	Bhangore I	1	Notice served
7	Chilit SHING TANNERY	Bhangore I	1	Notice served
8	HENLEY TANNERY	Bhangore I	1	Notice served
9	Rama Overseas Ltd (On rent), Hsiang Li Tannery	Bhangore I	1	Notice served
10	CLC - TA(Market Complex),	Bhangore I	1	Notice served
11	Chiang Sheng Tannery,	Bhangore I	2	Notice served
12	Chemert Export (Tannery),	Bhangore I	1	Notice served
13	Alpha Stich Art Pvt Ltd,	Bhangore I	2	Notice served
14	Chen Lan Po Tannery (1 rorami, 1 afolelh)	Bhangore I	1	Notice served
15	S. M Overseas (Tannery)	Bhangore I	1	Notice served
16	M/s Pious Leathers	Bhangore I	1	Notice served
17	Jiya Exlm	Bhangore I	1	Notice served
18	FDDI	Bhangore I	2	Notice served
19	ASG Leather Pvt Ltd	Bhangore I	1	Notice served
20	FKP Impex Pvt Ltd	Bhangore I	1	Notice served
21	Cognizant Technology Solutions India Pvt Ltd	Bhangore I	1	Closed
22	Trans Rubber Factory	Bhangore I	1	Notice served
23	S M Experts/ Enclave Pest Pvt Ltd	Bhangore I	1	Notice served
24	O.S. Split Job Works (re-visit)	Bhangore I	1	Notice served
25	Trans Rubber Industries	Bhangore I	1	Notice served
26	S M Exports	Bhangore I	1	Notice served
27	Manish Trading Co.	Bhangore I	1	Notice served
28	Beekey Leather Industry	Bhangore I	1	Notice served
29	Titan Leather Pvt Ltd	Bhangore I	1	Notice served
30	KGN Enterprise	Bhangore I	1	Notice served
31	Industrial Leather Mig. Co.	Bhangore I	1	Notice served
32	Aryan Internationals	Bhangore I	1	Notice served
33	Falz Tannery	Bhangore I	1	Notice served
34	H. M. Enterprises	Bhangore I	1	Notice served
35	Good Will Leather	Bhangore I	1	Notice served
36	ZEDESS LEATHER	Bhangore I	1	Notice served
37	Leather Trend	Bhangore I	1	Notice served
38	Libra Tannery	Bhangore I	1	Notice served
39	Leather International Safety Products	Bhangore I	1	Notice served
40	Akram Leather	Bhangore I	1	Notice served
41	Asma Tannery	Bhangore I	1	Notice served
42	Tannez Internation	Bhangore I	1	Notice served
43	Park Leather Company	Bhangore I	1	Notice served
44	Sunrise Tanning Industries	Bhangore I	1	Notice served
45	Continental Export Corporation	Bhangore I	1	Notice served
46	Sadia International	Bhangore I	1	Notice served
47	Nodra Tanning Syndicate	Bhangore I	1	Notice served
48	Expo Gloves Pvt Ltd	Bhangore I	1	Notice served

Geologist-SWID & Member Secretary-DLGWRDA  
South 24 Parganas

District Magistrate & Chairperson DLA  
South 24 Parganas

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255007, email: geolswid@south24pgs.nmra.gov.in



Memo No. 576

Dated, South 24 Parganas, the 21/12/23

To Inves Safety Products (P) Ltd.  
LPZ, Plot no. - 30, K.L.C.

Sub: Notice for (illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sr.

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereans, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://whlfms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

*Sch* 21/12/23

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
Dated, South 24 Parganas, the

Memo No. 576/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

*Sch*  
21/12/23

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 577

Dated, South 24 Parganas, the 21/12/23, KLC

To M/S Bajaj chemicals  
Zone-5, Plot-362, KLC

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using ~~2~~ no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within **15 days** from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the 21/12/23

Memo No. 577/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(947748945)

Received  
Not Verified  
Permit Issued

2- deficient

- 15 -

Sl. no 3

Government of West Bengal  
 Office of the Geologist, Geological Sub-Division II/E,  
 District South 24 Parganas  
 State Water Investigation Directorate  
 Water Resources Investigation & Development Department  
 KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
 Ph No. 033-2227500, email: geolsubdiv2002@wb.gov.in



Memo No. 578

To  
 Kunal Chatterjee  
 Zone 5, Plot 375

Dated, South 24 Parganas, the 21/12/23

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using A no(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

*[Signature]*  
 21/12/23

Member Secretary, DLA, South 24 Pgs &  
 Geologist, Geological Sub Division No II/E  
 S.W.I.D., South 24 Pgs  
 Dated, South 24 Parganas, the

Memo No. 578/1(5)

Copy forwarded for information and kind perusal to:

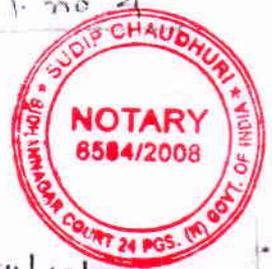
1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

*[Signature]*  
 21/12/23

*[Signature]*  
 21/12/23

Member Secretary, DLA, South 24 Pgs &  
 Geologist, Geological Sub Division No II/E  
 S.W.I.D., South 24 Pgs  
 (9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geoswldsouth24pgs@gmail.com



Memo No. 547

Dated, South 24 Parganas, the 21/12/23

To  
J.S. Leathers (Tanner)  
2-3, Plot 359

Sub: Notice for Illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

(Sd/-) 21/12/23

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.L.D., South 24 Pgs  
Dated, South 24 Parganas, the

Memo No. 579/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

*Sudip Chaudhuri*

(Sd/-) 21/12/23

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.L.D., South 24 Pgs  
(9477748945)

-17-

Sl. no. 51

Government of West Bengal  
Office of the Geologist, Geological Sub-Division 11/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 580

Dated, South 24 Parganas, the 21/12/23

To  
Fortune Impire Global Pvt Ltd  
2-5, Plot 358, KLE.

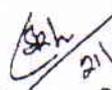
Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for ~~Industrial Purpose/Drinking~~ / Commercial purpose/ ~~Infrastructure~~ / Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

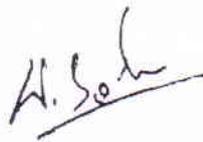
Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

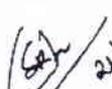
  
21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No 11/E  
S.W.I.D., South 24 Pgs  
Dated, South 24 Parganas, the 21/12/23

Memo No. 580/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA



  
21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No 11/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 581

Dated, South 24 Parganas, the 21/12/23

To VC Ferry Terminal  
Plot - 350/351, 2<sup>nd</sup> Fl, KIT @

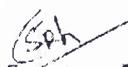
Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 581/1/5

Dated, South 24 Parganas, the 21/12/23

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (L.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 582

Dated, South 24 Parganas, the 21/12/23

To Chinit Shing Tamary  
Zone - 5, Dist - 355, KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 2 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure / Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000 - (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://whifms.gov.in/GRIPS>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

*Chh* 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 582/1(5)

Dated, South 24 Parganas, the 21/12/23

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

*Chh* 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolwidsouth24pgs@gmail.com



Memo No. 583

Dated, South 24 Parganas, the 21/12/23

To  
~~Rama Overseas Hotel~~ (Housing L. Temporary) 4  
Zone-5, Plot-357, KLC

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2016 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

*(Sd/-)* 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.L.D., South 24 Pgs  
Dated, South 24 Parganas, the 21/12/23

Memo No. 583/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

*(Sd/-)* 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.L.D., South 24 Pgs  
(9477748945)

*(Sd/-)*  
21/12/23

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033-22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 584

Dated, South 24 Parganas, the 21/12/20

To CLE-TA (Market Complex)  
KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose / Infrastructure / Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical / mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbjms.gov.in/GRIPS>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 584/1/15)

Dated, South 24 Parganas, the 21/12/20

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nimian Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 Indira Exchange Place Extension  
Ph No. 033-22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 585

Dated, South 24 Parganas, the 21/12/23

To Chiang sheng Tannery  
Zone-5, Plot-377, KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 2 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

(S) 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the 21/12/23

Memo No. 585/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

(S) 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Bondaly  
21/12/23

Government of West Bengal  
Office of the Geologist, Geological Sub-Division III-E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033-22255667, email: geolwjd@south24pgs@gmail.com



Memo No. 587

To CLEMENT EXPORT-  
Z-5, Plot - 576, KLC

Dated, South 24 Parganas, the 21/12/23

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using, 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretarial Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

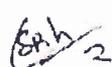
Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No III-E  
S.W.I.D., South 24 Pgs  
Dated, South 24 Parganas, the

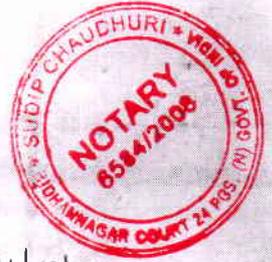
Memo No. 587/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R.), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

 21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No III-E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division I/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geotswid/south24pgs@gmail.com



Memo No. 588

Dated, South 24 Parganas, the 21/12/23

To  
Chen Lan Po Tannery  
2-B, Plot 379

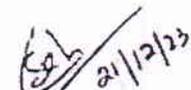
Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

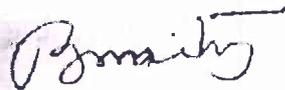
Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No I/E  
S.W.I.D., South 24 Pgs  
Dated, South 24 Parganas, the

Memo No. 588 /1(5)

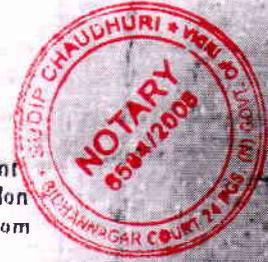
Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA



  
21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No I/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 589

Dated, South 24 Parganas, the 21/12/23

To S.M. NERSONS  
Zone - 5, Plot - 380, KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within **15 days** from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

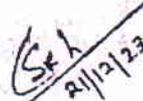
  
21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the 21/12/23

Memo No. 589/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
- The Superintending Geologist & Member Secretary, SLA

  
21/12/23  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

(9477748945)

Not Verified  
only Recd.  
21/12/23

21/12/23

Government of West Bengal  
Office of the Geologist, Geological Sub-Division III/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KII Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033-22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 591

Dated, South 24 Parganas, the 21/12/23

To M/S Pious Leathers  
Zone 5, Plot 369, KIC

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection of on your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose Infrastructure/ Other without any requisite 'Permit' from the Member Secretarial Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan on the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPSI/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No III/E  
S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the 21/12/23

Memo No. 591/1(5)

Copy forwarded for Information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

Dilip Ram  
21/12/23

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No III/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
 Office of the Geologist, Geological Sub-Division II/E,  
 District: South 24 Parganas  
 State Water Investigation Directorate  
 Water Resources Investigation & Development Department  
 KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
 Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Dated, Kolkata, the 2/11/2021

Sl. No. 446

FDP

Leather Compla

Site - 3

Pin 743502

Sub: Permission for abstraction of Ground Water

In reference to your site inspection on 2/11/2021 it is noticed that 2 no(s) submersible has/ have already been installed and is/ are in functional condition.

You are requested to come to the office of the undersigned along with all the relevant documents (SWID permission/ Trade license/ PCB/ DIC/ Raw water test report, DPR/ BIS ) related to your already installed submersible within 7 working days from the date of inspection, till then you are requested to stop the abstraction of ground water for the industrial usage.

Thanking you.

*(Signature)*  
2/11/2021

Member Secretary, DLA, South 24 Pgs &  
 Geologist, Geological Sub Division No II/E  
 S.W.I.D., South 24 Parganas

Please apply online through [eodb.silpasathi.in](http://eodb.silpasathi.in)  
 Mob. No. 9477748945

Received  
*(Signature)*  
 2.11.21

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033-22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 1147

Dated, Kolkata, the 2/11/2021

To

ASG Leather Pre Ltd.  
Zone 10, Kolkata Leather Complex  
(2nd Gate), Bantala Area  
S 24 Pgs - 743502

Sub: Permission for abstraction of Ground Water

In reference to your site inspection on 2/11/2021, it is noticed that 2 no.(s) submersible has/ have already been installed and is/ are in functional condition.

You are requested to come to the office of the undersigned along with all the relevant documents (SWID permission/ Trade license/ PCB/ DIC/ Raw water test report/DPR/ BIS) related to your already installed submersible within 7 working days from the date of inspection, till then you are requested to stop the abstraction of ground water for the industrial usage

Thanking you.

T. Hasan  
2/11/21

(Sh)  
2/11/2021

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Parganas

Please apply online through [eodb.silpasathi.in](http://eodb.silpasathi.in)  
Mob. No. 9477748945

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 Indin Exchange Place Extension  
Ph No. 033- 22255667, email: geulswidsouth24pgs@gmail.com



Memo No. 449

Dated, Kolkata, the 21/11/2021

To

Cognizant Technology Solutions India Pvt Ltd  
Plot no 27 Kolkata IT Park SF2 JL No 35  
Taradah, Kolkata Leather Complex  
624 Pgs 743502

Sub: Permission for abstraction of Ground Water

In reference to your site inspection on 21/11/2021 it is noticed that not seen no.(s) submersible has/ have already been installed and is/ are in functional condition.

You are requested to come to the office of the undersigned along with all the relevant documents (SWID permission/ Trade license/ PCB/ DIC; Raw water test report/DPR/ BIS ) related to your already installed submersible within 7 working days from the date of inspection. till then you are requested to stop the abstraction of ground water for the industrial usage

Thanking you.

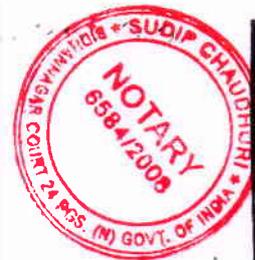
Received  
M. S. Ghosh  
(474592)

(S) 21/11/2021

Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Parganas

Please apply online through [eodb.silpasath.in](http://eodb.silpasath.in)  
Mob. No. 9477748945

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
- State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidouth24pgva@gmail.com



Memo No. 132

Dated, South 24 Parganas, the 07/04/24

To **Trans Rubber Industries**  
Plot-152, Zone 2, KLC

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 nos. of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretarial Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

*Sd/-*  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 132/1(5) Dated, South 24 Parganas, the

Hence you are directed to immediately stop the extraction of ground water with mechanical device within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>

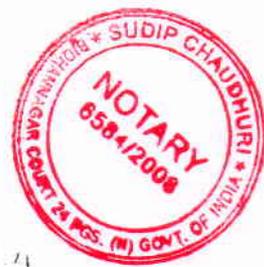
- Copy forwarded for information and kind perusal to:
1. The District Magistrate & Chairman, DLA, South 24 Parganas
  2. Additional District Magistrate (Dev), South 24 Parganas
  3. Additional District Magistrate (LR), South 24 Parganas
  4. The Director, SWID & Chairman, SLA, Nirman Bhawan
  5. The Superintending Geologist & Member Secretary, SLA

*Sd/-*  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(1947748945)

*Ruhid*  
05/04/24

Memo No. 132/1(5)  
Copy forwarded for information and kind perusal to:

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 133

To S.M. Experts/Encave  
Plot-151, Zone-2, K.L.O

Dated, South 24 Parganas, the 05/04/24

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose / Infrastructure / Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

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Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 133/1/5

Dated, South 24 Parganas, the 05/04/24

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
K11 Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 138

Dated, South 24 Parganas, the

5/4/24

To MANISH TRADING CO  
Plot - 151, Zone - 2, KLC

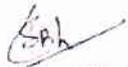
Sub. Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

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Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 138/1(5)

Dated, South 24 Parganas, the

5/4/24

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 140

Dated, South 24 Parganas, the 05/04/24

To Beehay Leather Industry  
Plot - 156, Z-2, KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using \_\_\_ no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

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Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 140/115

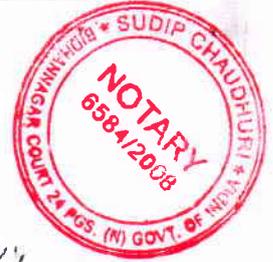
Dated, South 24 Parganas, the

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (L.R), South 24 Parganas
4. The Director, SWID & Chairman, SI A, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division I/VE,  
District South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033-22255667, email: geosidsouth24pgs@gmail.com



Memo No. 139

Dated, South 24 Parganas, the 25/09/2024

To

Titan Leathers Pvt Ltd.  
Zone - 2, Plot 165

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No I/VE  
S.W.I.D., South 24 Pgs

Memo No. 139/1(5)

Dated, South 24 Parganas, the

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nimuan Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No I/VE  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 147-

Dated, South 24 Parganas, the 05/04/24

To H.M Enterprises  
Plot no. 116, Z-2, KLE

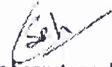
Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure / Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical / mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 147/1(5)

Dated, South 24 Parganas, the

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 149

Dated, South 24 Parganas, the 05/04/24

To Zedex Leathers  
Plot - 114A, Z-2, KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 149/1(5)

Dated, South 24 Parganas, the

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 155

Dated, South 24 Parganas, the 05/04/24

To Leather Trend  
Plot no. 23, Z-2, KLE

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by I.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbfrms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 155/1(5)

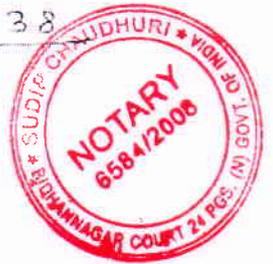
Dated, South 24 Parganas, the

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Pargannas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Memo No. 157

Dated, South 24 Parganas, the 05/04/24

To Libba Tahany  
Plot - 95, Z-2, KLC

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no(s) of submersible pump) for Industrial Package Drinking / Commercial purpose Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act. 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Memo No. 157/1(5)

Dated, South 24 Parganas, the

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, 1-16 India Exchange Place Extension  
Pb No. 03A 22259667, email: geodivsouth24pgs@gmail.com

Sj. no. 40



Memo No. 152

Dated, South 24 Parganas, the 05/04/2024

To  
Akram Lashes  
Zone 2 Plot 91  
K.L.C.

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the 05/04/2024

Memo No. 152/1(5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

বিশেষ প্রত্যাশ

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
K11 Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geokw@south24pgs@gmail.com



Memo No. 153

Dated, South 24 Parganas, the 5/4/24

To

Asma Tannery  
Zone-2, Plot 92  
KLC, Kanadanga (713502)

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

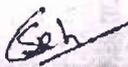
Memo No. 153/1(5)

Dated, South 24 Parganas, the

5/4/24

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (I.R), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
Office of the Geologist, Geological Sub-Division III,  
District South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KTF Building, 2<sup>nd</sup> Floor, F-16 India Exchange Place, Chhston  
Ph No. 033-1255662, e-mail: geolswidsouth24pgs@gmail.com

7-20-42



Memo No. 15-1

Dated, South 24 Parganas, the 02/04/2024

To

Tanner International  
Zone 2 Plot 112  
Kamaldanga

Sub: Notice for illegal abstraction of Groundwater (Industrial/ Commercial/ Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act:

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

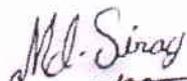
Memo No. 15A/1(5)

Dated, South 24 Parganas, the 05/04/24

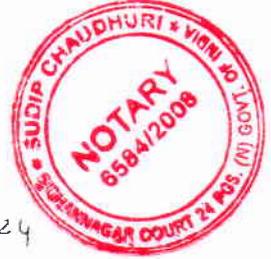
Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

  
05/04/24

Government of West Bengal  
Office of the Geologist, Geological Sub-Division II/E,  
District: South 24 Parganas  
State Water Investigation Directorate  
Water Resources Investigation & Development Department  
KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com



Dated, South 24 Parganas, the 5/4/24

Memo No. 158

To  
Sadia International  
Zone II Plot 109  
Kwaidanga

Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial / Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose/ Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within 15 days from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) for each submersible only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the 5/4/24

Memo No. 158/1 (5)

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

  
Member Secretary, DLA, South 24 Pgs &  
Geologist, Geological Sub Division No II/E  
S.W.I.D., South 24 Pgs  
(9477748945)

Government of West Bengal  
 Office of the Geologist, Geological Sub-Division II/E,  
 District: South 24 Parganas  
 State Water Investigation Directorate  
 Water Resources Investigation & Development Department  
 KIT Building, 2<sup>nd</sup> Floor, P-16 India Exchange Place Extension  
 Ph No. 033- 22255667, email: geolswidsouth24pgs@gmail.com

Memo No. 159

Dated, South 24 Parganas, the 05/04/2024

To Nudra Tanning syndicate  
 Plot - 96, Z-2, KLE



Sub: Notice for illegal abstraction of Groundwater (Industrial / Commercial/ Other Users)

Sir,

During an inspection at your site it was found that you have violated that West Bengal Ground Water Resources (Management Control & Regulation) Act 2005 & Rules thereof, 2006 and extracting groundwater (by using 1 no.(s) of submersible pump) for Industrial Package Drinking / Commercial purpose Infrastructure/ Other without any requisite 'Permit' from the Member Secretariat Office of the State Water Investigation Directorate, District South 24 Parganas and whereas, on and from the date of coming into force of the Act, no user shall sink any well fitted with electrical/ mechanical device for extracting or using ground water without obtaining a Permit issued by District Level Ground Water Resources Development Authority under section 7 of the said Act.

Hence you are directed to immediately stop the extraction of ground water with mechanical device with a satisfactory declaration in the office of the undersigned within **15 days** from the date of receipt of this letter and until obtaining 'Permit' from the concerned Authority of West Bengal Water Resources (Management Control & Regulation) Act 2005 and a penalty of Rs. 5000/- (Rupees Five Thousand) only U/s 16 of West Bengal Water Resources (Management Control & Regulation) Act, 2005 & Rules 2006 there under for each tube well for violating the Law is hereby imposed upon you. The penalty should be deposited under the Head of Account "0702-80-800-002-27" by T.R. 7 Challan in the Treasury Link Bank of the Reserve Bank or through the online mode vide <https://wbifms.gov.in/GRIPS/>.

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.

*[Signature]*  
 Member Secretary, DLA, South 24 Pgs &  
 Geologist, Geological Sub Division No II/E  
 S.W.I.D., South 24 Pgs

Dated, South 24 Parganas, the

Memo No. 159/1/23

Copy forwarded for information and kind perusal to:

1. The District Magistrate & Chairman, DLA, South 24 Parganas
2. Additional District Magistrate (Dev), South 24 Parganas
3. Additional District Magistrate (LR), South 24 Parganas
4. The Director, SWID & Chairman, SLA, Nirman Bhawan
5. The Superintending Geologist & Member Secretary, SLA

Action executed in reference to this letter will be verified and further steps will be taken under purview of said Act.  
 Member Secretary, DLA, South 24 Pgs &  
 Geologist, Geological Sub Division No II/E  
 S.W.I.D., South 24 Pgs  
 (9477748945)